

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 152/MP/2012**

**Sub:** Application under Regulations 24 & 110 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with read with Section 79(1) (a) of the Electricity Act, 2003 and provisions of Chapter-3 of the Central Electricity Regulatory Commission (Terms and Conditions of tariff) Regulations, 2009 to initiate proceedings on blending of the import of coal with the domestic coal and other incidental issues to protect the interest of beneficiaries.

Date of Hearing : 22.11.2012

Coram : Dr. Pramod Deo. Chairperson  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : GRIDCO Limited, Bhubaneswar

Respondents : NTPC Limited, New Delhi  
Eastern Regional Power Committee, Kolkata  
West Bengal State Electricity Board, Kolkata  
Damodar Valley Corporation, Kolkata  
Power Department, Government of Sikkim,  
Bihar State Electricity Board, Patna  
Jharkhand State Electricity Board Ranchi

Parties present : Shri R.B. Sharma, Advocate for the petitioner  
Shri M.G. Ramachandran, Advocate for NTPC  
Shri Rohit Chabbra, NTPC  
Shri Shailendra Singh, NTPC  
Shri Shyam Kumar, NTPC  
Shri A.K. Bishnoai, NTPC

**Record of Proceedings**

Due to paucity of time, the hearing of the above mentioned petition could not be taken up. Accordingly, the matter is adjourned.

2. The Petition shall be listed for hearing on 18.12.2012.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief Legal**